

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 52**

**CA 899/2018 CA 2688/2019 IN CP 1090/2018**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **LAKAASHMAN KARIA & ANR V/s GHK  
HOSPITALITY & INFRASTRUCTURES LTD & ORS**

Section 2,13,210 of the Companies Act, 2013

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**ORDER**

Adv. Nidhi Faganiya i/b Vidhi Partners for the Petitioner is present. Adv. Aneesh Sadhwani a/w Adv. Aarya Saxena for the Respondent No.2 present. Adv. Rajesh Karia, Adv. Aneesh Sadhwani and Aayu Saxsena present through VC. Adv. Aman Kacheria a/w Adv. Sakshi Dube, Adv. Grishma Mahatme i/b. Agarwal and Dhanuka Legal present through VC.

Ld. Counsel for the Respondent informs that the Reply has been served to the Petitioner. The Counsel for the Petitioner confirms the receipt of the Reply and seeks some time to perused the Reply and file Rejoinder. Liberty is granted to file rejoinder if they wish to within two (2) weeks. List this matter on Board on **10.05.2024 at 2:30 P.M.**

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh